

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN
THIS IS TO INFORM THE GENERAL PUBLIC THAT FOLLOWING SHARE CERTIFICATE(S) OF PFIZER LIMITED HAVING ITS REGISTERED OFFICE PFIZER LIMITED, Pfizer Centre Patel Estate, Patel Estate Road, Off S V Road, Jogeshwari West, Mumbai-400102. REGISTERED IN THE NAME(S) OF THE FOLLOWING SHAREHOLDER(S) HAS/HAVE BEEN LOST BY THE REGISTERED HOLDER(S).

Folio Number	NAME OF THE HOLDER(S)	Certificate Numbers	Distinctive No. (from)	Distinctive Nos. (To)	No of Shares
P 0021543	Late Surajit Prosad Ghosh	182561	1909073	1909110	38
		32144	2545311	2545320	10
		32145	2545321	2545330	10
		32146	2545331	2545340	10
		26074	2909526	2909535	10
		26075	2909536	2909540	5
		99126809	4232747	4232756	10
		26810	4232757	4232764	8
		87355	6128409	6128418	10
		87356	6128419	6128428	10
		87357	6128429	6128438	10
		87358	6128439	6128448	10
		87359	6128449	6128458	8
		152844	10770556	10770587	32
		305827	17032160	17032340	181

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FOLIO#	NAME OF THE HOLDER(S)	Certificate#	Distinctive no From	Distinctive To	No Of Shares
P 0025463	Late Ranendra Nath Ghosh	39127	2633861	2633870	10
		39128	2633871	2633880	10
		30687	2954428	2954437	10
		32106	4289919	4289928	10
		32107	4289929	4289930	2
		96858	6280277	6280286	10
		96859	6280287	6280296	10
		96860	6280297	6280306	10
		96861	6280307	6280308	2
		307244	17133796	17133845	50
		307245	17133846	17133869	24

THE PUBLIC ARE HEREBY CAUTIONED AGAINST PURCHASING OR DEALING IN ANY WAY WITH THE ABOVE REFERRED SHARE CERTIFICATE(S).
ANY PERSON(S) HAS/HAVE ANY CLAIM IN RESPECT OF THE SAID SHARE CERTIFICATE(S) SHOULD LODGE SUCH CLAIM WITH THE COMPANY OR ITS REGISTRAR AND TRANSFER AGENTS KARYU COMPUTERSHARE PVT LTD, KARYU SELENIUM TOWER B, PLOT NO. 31-32, GACHIBOWLI, FINANCIAL DISTRICT, HYDERABAD-500032, WITHIN 15 DAYS OF PUBLICATION OF THIS NOTICE. AFTER WHICH NO CLAIM WILL BE ENTERTAINED AND THE COMPANY MAY PROCEED TO ISSUE DUPLICATE SHARE CERTIFICATE(S) TO THE REGISTERED HOLDER(S).
 Place : West Bengal
 Date : 27.12.2021

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 Place : West Bengal
 Date : 27.12.2021

Notice of Loss of Share Certificate
 NOTICE is hereby given that the Share Certificate for the under mentioned Equity Shares of the Company have been lost or misplaced or stolen and the registered share holder therefore have applied to the company for the issue of Duplicate Certificate.
 Any person(s) who has a claim in respect of the said Share Certificate should lodge the same with the Company at its Registered Office within 21 days from this date; else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicant without any further intimation.

Folio No.	Name of Registered Holder	No. of Shares	Distinctive Nos.	Share Certificate No
0072230	SANDEEP GARG	22	10539709 - 10539730	169796

SANDEEP GARG
 VENKY'S INDIA LTD, "Venkateshwara House"
 S No 114/A/2, Pune - Sinhgad Road, Pune 411030
DATE: 28-DEC-21

Public Announcement (Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SHIRT COMPANY (INDIA) PRIVATE LIMITED

No.	Particulars	Details
1	Name of Corporate Debtor	Shirt Company (India) Pvt. Ltd.
2	Date of incorporation of Corporate Debtor	6 th May 2005
3	Authority under which Corporate Debtor is incorporated/ registered	Companies Act / Registrar of Companies - Mumbai
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U18101MH2005PTC153109
5	Address of the registered office and principal office (if any) of Corporate Debtor	2, Brady Gladly Plaza, 1/447, Senapati Bapat Marg, Lower Parel, Mumbai 400013
6	Date of closure of Insolvency Resolution Process	24 th December 2021
7	Liquidation commencement date of Corporate Debtor	24 th December 2021 (Order date - 22 nd December 2021; Order uploaded by NCLT on 24 th December 2021)
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name: Anuj Bajpai IBBI Registration No.: IBBI/IA-001/IP-P00311/2017-18/10575
9	Address and e-mail of the Liquidator as registered with the Board.	Address: Headway Resolution and Insolvency Services Pvt. Ltd 708, 7 th Floor, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. Email: anuj19603@yahoo.co.in
10	Address and e-mail to be used for correspondence with the Liquidator	Address: 708, 7 th Floor, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra Email: cipshirt@gmail.com
11	Last Date for submission of claims	23 rd January 2022

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of Shirt Company (India) Private Limited on 22nd December 2021. (Order passed on 22nd December 2021; copy made available on 24th December 2021).
 The stakeholders of Shirt Company (India) Private Limited are hereby called upon to submit their claims with proof on or before 23rd January 2022, to the liquidator at the address mentioned against item No. 10.
 The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.
Anuj Bajpai
 IBBI/IA-001/IP-P00311/2017-18/10575
 Liquidator for Shirt Company (India) Pvt. Ltd.
Date: 27th December 2021
Place: Mumbai

(This is only an advertisement for information purposes and is not a Prospectus announcement.)

ASCENSIVE EDUCARE LIMITED

CIN: U80901WB2012PLC189500

Our Company was incorporated as "Ascensive Educare Private Limited" under the provisions of the Companies Act, 2013 vide Certificate of Incorporation dated December 26, 2012 bearing Registration No. 189500 issued by the Registrar of Companies, Kolkata, West Bengal. Further, our Company was converted into a Public Limited Company and the name of our Company was changed to "Ascensive Educare Limited" vide special resolution dated April 16, 2020. A fresh certificate of incorporation consequent to conversion into public limited Company was issued to our Company by the Registrar of Companies, Kolkata, West Bengal on May 04, 2020. Our Company was recognized as a startup pursuant to the Certificate of Recognition number DIP22532 dated June 29, 2018 issued by Department for Promotion of Industry and Internal Trade. For further details, including change in our Registered Office, please refer the chapter "History and Certain Corporate Matters" beginning on Page No. 100 of this Prospectus.

Registered Office: 1110, Rasbihari Avenue, Fatokgora, Chandannagar, Hooghly, West Bengal - 712 136.
Corporate Office: BF - 32, 2nd Floor, Sector - 1, Salt Lake City, Bidhannagar, Kolkata, West Bengal - 700 064.
Tel No.: (033)-4071-5661; Fax: (033) 4071 5662 | **Email:** info@aimetr.com | **Website:** www.ascensiveeducare.com
Contact Person: Mr. Anand Lohia, Company Secretary and Compliance Officer

PROMOTERS OF OUR COMPANY: MR. ABHIJIT CHATTERJEE AND MRS. SAYANI CHATTERJEE

THE ISSUE

INITIAL PUBLIC ISSUE OF 8,68,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH ("EQUITY SHARES") OF ASCENSIVE EDUCARE LIMITED ("THE ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹26/- PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹16/- PER EQUITY SHARE) (THE "ISSUE PRICE") AGGREGATING ₹225.68/- LAKHS (THE "ISSUE") OF WHICH 44,400 EQUITY SHARES OF FACE VALUE ₹10/- EACH FOR CASH AT A PRICE OF ₹26/- PER EQUITY SHARE, AGGREGATING ₹11.44/- LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 8,24,000 EQUITY SHARES OF FACE VALUE OF ₹10/- EACH FOR CASH AT A PRICE OF ₹26/- PER EQUITY SHARE AGGREGATING TO ₹214.24/- LAKHS (IS HERINAFTER REFERRED TO AS THE "NET ISSUE"). THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 27.05% AND 25.68%, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, PLEASE REFER TO SECTION TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE NO. 144 OF THE PROSPECTUS.

THE FACE VALUE OF THE EQUITY SHARE IS ₹10/- EACH AND THE ISSUE PRICE IS ₹26/- THE ISSUE PRICE IS 2.6 TIMES OF THE FACE VALUE.

ISSUE OPENS ON: THURSDAY, DECEMBER 30, 2021
CLOSES ON: TUESDAY, JANUARY 04, 2022

Risks to Investors

I. This being the first public Issue of Equity Shares of our Company, there has been no formal market for the Equity Shares. The face value of the Equity Shares is ₹ 10/- each. The Issue Price as stated in "Basis for Issue Price" on Page No. 59 of the Prospectus should not be taken to be indicative of the market price of the Equity Shares after the Equity Shares are listed on the BSE Startups Platform of BSE Limited. No assurance can be given regarding an active and/or sustained trading in the Equity Shares nor regarding the price at which the Equity Shares will be traded after listing.

II. As on date of the Prospectus, the average cost of acquisition per Equity Share by our Promoters viz. Mr. Abhijit Chatterjee is ₹ 8.08 and Mrs. Sayani Chatterjee is ₹ 4.41

ASBA* Simple, Safe, Smart way of Application- Make use of it!
 *Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund below. Mandatory in public issues. No cheque will be accepted.

UPI UPI - now available in ASBA for retail individual investors. Investors now required to ensure that the bank account used for bidding is linked to their PAN. For details on the ASBA and UPI Process, please refer to the details given in ASBA form and abridged prospectus and "Issue Procedure" on Page No. 152 of the Prospectus.

*List of banks supporting UPI is also available on the website of SEBI at www.sebi.gov.in. ICICI Bank Limited has been appointed as Sponsor Bank for the Offer, in accordance with the requirements of the SEBI circular dated November 01, 2018 as amended.

ADDITIONAL INFORMATION AS REQUIRED UNDER SECTION 30 OF THE COMPANIES ACT, 2013

Contents of the Memorandum of the Company as regards its Objects: Investors are requested to refer clause III of the Memorandum of Association of the Company for the main objects and other objects of the Company. The Memorandum of Association of the Company is a material document for inspection in relation to the Issue. For details, see the section "Material Contracts and Documents for Inspection" on Page No. 190 of the Prospectus.

Amount of share capital of the Company and Capital structure: The authorised, issued, subscribed and paid up share capital of the Company as on the date of the Prospectus is as follows: The authorised capital of the Company is ₹ 5,00,00,000 divided into 49,25,000 Equity Shares of ₹10/- each and 75,000 Redeemable Preference Shares of ₹10/- each. The issued, subscribed and paid-up share capital of the Company is ₹ 2,41,61,160 divided into 23,41,116 Equity Shares of ₹10/- each and 75,000 Redeemable Preference Shares of ₹10/- each. For details, see the chapter "Capital Structure" on Page No. 41 of the Prospectus.

Proposed Listing: The Equity Shares offered through the Prospectus are proposed to be listed on the BSE Startups Platform of BSE Limited.

Disclaimer Clause of BSE (Designated Stock Exchange): It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Prospectus. The investors are advised to refer to the Prospectus for the full text of the "Disclaimer Clause of the BSE Limited" on Page No. 139 of the Prospectus.

Disclaimer Clause of Securities and Exchange Board of India: The Issue is being made in terms of Regulation 229 of the SEBI (ICDR) Regulations, 2018. In terms of the SEBI Regulations, the SEBI shall not offer any observations on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" on Page No. 138 of the Prospectus.

General Risk: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The Equity Shares issued in the Issue have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Prospectus. Specific attention of the investors is invited to the section "Risk Factors" on Page No. 18 of the Prospectus.

UPI: Retail Individual Investors shall bid through UPI Mechanism.

Application Supported by Blocked Amount (ASBA): Investors shall apply through the ASBA process. The investors are required to fill the ASBA form and submit the same to their SCSB. The SCSBs will block the amount in their account as per the authority contained in ASBA form and will include amounts blocked by RIs using UPI Mechanism. On allotment, amount will be unblocked and account will be debited only to the extent required to be paid for allotment of Equity Shares. Hence, there will be no need of refund. For more details on the ASBA process and how to apply, please refer to the details given in Application Form and Abridged Prospectus and also please refer to the chapter titled "Issue Procedure" on Page No. 152 of the Prospectus.

Liability of Members: The Liability of the Members of the Company is limited.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR Capital Advisors GYR CAPITAL ADVISORS PRIVATE LIMITED 428, Gala Empire, Near J.B. Tower Drive In Road, Thaltej, Ahmedabad - 380054, Gujarat, India Tel No.: +91 - 82009 31018 Email: info@gyrcapitaladvisors.com Website: www.gyrcapitaladvisors.com Investor Grievance Email: info@gyrcapitaladvisors.com Contact Person: Mr. Ikshit Shah SEBI Registration No.: INM0000012810	LINK Intime LINK INTIME INDIA PRIVATE LIMITED C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai - 400 083, Maharashtra, India Tel. No.: +91 022 49186200 Fax No.: +91 022 49186195 Email: ascensive ipo@linkintime.co.in Website: www.linkintime.co.in Investor Grievance Email: ascensive ipo@linkintime.co.in Contact Person: Shanti Gopalkrishnan SEBI Registration No.: INR000004058	MR. ANAND LOHIA ASCENSIVE EDUCARE LIMITED 1110 Rasbihari Avenue, Fatokgora, Chandannagar, Hooghly, West Bengal - 712 136. Contact: +91-033-4071-5661 Email: info@aimetr.com Website: www.aimetr.com Investors may contact our Company Secretary and Compliance Officer and/or the Registrar to the Issue and/or the Lead Manager, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, credit of allotted Equity Shares in the respective beneficiary account, or unblocking of ASBA etc.

Availability of Application Forms: Application Forms can be obtained from the Registered Office of Company i.e. Ascensive Educare Limited, Lead Manager to the Issue i.e. GYR Capital Advisors Private Limited and Self Certified Syndicate Banks; Registered Brokers; Designated RTA Locations and Designated GDP Locations for participating in the Issue. Application Forms will also be available on the websites of the Stock Exchange and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchange and SEBI.

Availability of Prospectus: Investors should note that Investment in Equity Shares involves a high degree of risk and investors are advised to refer to the Prospectus and the risk factors contained therein, before applying in the Issue. Full copy of the Prospectus shall be available on the website of SEBI at www.sebi.gov.in, the website of BSE at www.bseindia.com, the website of Lead Manager at www.gyrcapitaladvisors.com and the website of our Company at www.ascensiveeducare.com.

All capitalized terms used here in and not specifically defined shall have the same meaning as ascribed to them in the Prospectus.

For Ascensive Educare Limited
 On behalf of the Board of Directors
 Sd/-
Mr. Abhijit Chatterjee
 (Whole Time Director)
 Place: Kolkata
 Date: December 27, 2021
 DIN: 06439788

ASCENSIVE EDUCARE LIMITED is proposing, subject to market conditions, public issue of its equity shares and has filed the Prospectus with the Registrar of Companies, Kolkata, West Bengal on December 26, 2021. The Prospectus shall be available on the website of SEBI at www.sebi.gov.in, the website of the Lead Manager at www.gyrcapitaladvisors.com, the website of the BSE at www.bseindia.com and website of the Issuer Company at www.ascensiveeducare.com. Investors should note that investment in Equity Shares involves a high degree of risk. For details, investors shall refer to and rely on the Prospectus including the section titled "Risk Factors" beginning on Page No.18 of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the "US Securities Act (the "Securities Act") or any state securities law in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in the Regulation S under the Securities Act), except pursuant to an exemption from, or in a transaction not subject to the registration requirements of the Securities Act.

DEMAND NOTICE
 Under Section 13(1) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:

Name of the Borrower(s) Guarantor(s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Mayur Suresh Bari, Mrs. Ashwini Mayur Bari (Prospect No 909775)	23 Dec 2021 Rs. 17,44,860/- (Rupees Seventeen Lakh Forty Four Thousand Eight Hundred Sixty Only)	All that piece and parcel of the property being Flat No.004, Area Admesingr 27. 40 Sq.Mtrs., Ground Floor, Wing A, Block No. 2 New 5 Old, Maad Yashwant Shrushti (Building No. 4, 5, 6, 7, 8, 9), Proposed Lan Bearing S. No. 91 (Old), 52, (New) 92 (Old), 54 (New), At Village Khaira, Near Navapur Naka, Registration Office, Boisar West 401501.

If the said Borrowers fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Branch Office: Shop No.201, The Edge, 2nd floor Behind Prakash Talkies, near ICICI Bank Palghar (W-401404) or Corporate Office: IFL Tower, Plot No. 89, Udyog Vihar, Ph-VI Gurgaon, Haryana.
Place: Mumbai, **Date:** 28.12.2021 **Sd/- Authorised Officer, For IFL Home Finance Ltd**

POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

CHOKSI IMAGING LIMITED

CIN: L24294DN1992PLC005560

Registered Office: Survey No.121, Plot No 10, Silvassa Industrial Est, 66 Kva Road, Amlil, Silvassa, Dadra & Nagar Haveli, 396230, Gujarat, India,
Tel: 026 0264 2240 / 41; **Email:** compliance.officer@choksiworld.com; **Website:** www.choksiworld.com;
Contact Person: Rishi Dave, Company Secretary & Compliance Officer

OPEN OFFER FOR ACQUISITION OF UP TO 10,14,000 (TEN LAKHS FOURTEEN THOUSAND) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF RS. 10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26.00% (TWENTY-SIX PERCENTAGE) OF THE VOTING SHARE CAPITAL OF CHOKSI IMAGING LIMITED ("TARGET COMPANY"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY MR. SAMIR CHOKSI ("ACQUIRER 1") AND CHOKSI ASIA PRIVATE LIMITED (FORMERLY KNOWN AS HI-TECH IMAGING PRIVATE LIMITED) ("ACQUIRER 2") (ARE COLLECTIVELY REFERRED TO AS "ACQUIRERS") ("OFFER/OPEN OFFER") IN COMPLIANCE WITH REGULATIONS 3(2) AND OTHER APPLICABLE PROVISIONS OF THE SECURITIES EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS 2011 AND SUBSEQUENT AMENDMENTS THERETO ("SEBI (SAST) REGULATIONS").
 This Post Offer Advertisement ("Post-Offer Advertisement") is being issued by Fedex Securities Private Limited, the Manager to the Open Offer ("Manager to the offer" or "Manager"), on behalf of the Acquirers, in compliance with Regulation 18(12) of the SEBI (SAST) Regulations with respect of the Offer.
 This Post Offer Advertisement is to be read in continuation of, and in conjunction with:
 a) the Public Announcement dated September 29, 2021 ("PA");
 b) the Detailed Public Statement ("DPS") that was published in the newspapers: "Financial Express Newspaper (English - All editions), Jansatta Newspaper (Hindi -All editions), Financial Express Newspaper (Gujarat- Ahmedabad Edition), Janadesh Newspaper (Gujarat- Silvassa- Cover Dadra Nagar Haveli) and Pratahkal Newspaper (Regional - Mumbai edition), on October 06, 2021;
 c) the first corrigendum to the Detailed Public Statement that was published in the newspaper: Financial Express Newspaper (English - All editions), Jansatta Newspaper (Hindi -All editions), Financial Express Newspaper (Gujarat- Ahmedabad Edition), Janadesh Newspaper (Gujarat- Silvassa- Cover Dadra Nagar Haveli) and Pratahkal Newspaper (Regional - Mumbai edition), on October 14, 2021;
 d) the second corrigendum to the Detailed Public Statement that was published in the newspaper: Financial Express Newspaper (English - All editions), Jansatta Newspaper (Hindi -All editions), Financial Express Newspaper (Gujarat- Ahmedabad Edition), Janadesh Newspaper (Gujarat- Silvassa- Cover Dadra Nagar Haveli) and Pratahkal Newspaper (Regional - Mumbai edition), on November 19, 2021;
 e) the Letter of Offer ("LOF") dated November 20, 2021 along with Form of Acceptance (FOA) & Share Transfer Form.
 f) the pre offer opening advertisement and third corrigendum to the Detailed Public Statement that was published in the newspaper: Financial Express Newspaper (English - All editions), Jansatta Newspaper (Hindi -All editions), Financial Express Newspaper (Gujarat- Ahmedabad Edition), Janadesh Newspaper (Gujarat- Silvassa- Cover Dadra Nagar Haveli) and Pratahkal Newspaper (Regional - Mumbai edition), on November 29, 2021
 Capitalised terms used but not defined in this Post Offer Advertisement shall have same meaning assigned to such terms in the LOF.
 The shareholders of the Target Company are requested to kindly note the following information relating to the Offer:

- Name of the Target Company** : Choksi Imaging Limited
- Name of the Acquirers** : Mr. Samir Choksi ("Acquirer 1") And Choksi Asia Private Limited (Formerly Known as Hi-Tech Imaging Private Limited) ("Acquirer 2") (are Collectively referred to as "Acquirers")
- Name of Manager to the Offer** : Fedex Securities Private Limited
- Name of the Registrar to the Offer** : Adroit Corporate Services Private Limited
- Offer Details**
 (a) **Date of Opening of the offer** : Tuesday, November 30, 2021
 (b) **Date of Closure of the offer** : Monday, December 13, 2021
 (c) **Date of Payment of Consideration** : Tuesday, December 21, 2021
- Details of Acquisitions**

Sr. No.	Particulars	Proposed in the Offer Document	Actuals
7.1	Offer Price ⁽¹⁾	Rs. 41 ⁽¹⁾ Per Equity Share	Rs. 41 ⁽¹⁾ Per Equity Share
7.2	Aggregate number of shares tendered	10,14,000 ⁽²⁾	3,83,775 ⁽³⁾
7.3	Aggregate number of shares accepted	10,14,000 ⁽²⁾	3,83,775 ⁽³⁾
7.4	Size of the Offer (Number of Shares multiplied by offer price per share)	Rs 4,15,74,000	Rs. 1,57,34,775
7.5	Shareholding of Acquirers before share purchase Agreement ("SPA") and Public Announcement (No. & %)	86,565 2.22%	12,34,201 ⁽³⁾ 31.65% ⁽³⁾
7.6	Shares Acquired by way of Share Purchased Agreement ("SPA") • Number • % of Fully Diluted Equity Share Capital	5,72,050 ⁽⁴⁾ 14.67% ⁽⁴⁾	5,72,050 ⁽⁴⁾ 14.67% ⁽⁴⁾
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	10,14,000 ⁽²⁾ 26.00% ⁽²⁾	3,83,775 ⁽³⁾ 9.84% ⁽³⁾
7.8	Shares Acquired after Detailed Public Statement (other than pursuant to the Offer, as set out in paragraph 7.7 above) • Number of Shares acquired • Price of the Shares acquired • % of the Shares acquired	NIL Not Applicable NIL	5,75,586 ⁽⁴⁾ Actual price ⁽⁴⁾ 14.76% ⁽⁴⁾
7.9	Post Offer shareholding of Acquirers • Number • % of Fully Diluted Equity Share Capital	22,48,201 57.65%	16,17,976 ⁽³⁾ 41.49% ⁽³⁾
7.10	Pre and Post Offer shareholding of Public Shareholders • Number • % of Fully Diluted Equity Share Capital	Pre - Offer 18,16,561 46.58%	Post - Offer 8,02,555 20.58% Pre - Offer 18,16,561 46.58% Post - Offer 13,46,215 34.52%

- Acquirer 1 acquired shares during the offer period by way of Inter se Transfer between Promoter & Promoter Group of the Target Company through Market Purchase on November 12, 2021. Acquirers have decided to revise the Offer price upwards from Rs 35/- (Rupees Thirty-Five) to Rs 41/- (Rupees Forty-One). The revised price payable pursuant to such revision of the Offer Price would be payable to all the Equity shares validly tendered at any time during the Tendering period and accepted under the Open offer, in terms of Regulation 18(4) and 18(5) of the SEBI (SAST) Regulations.
- Assuming full acceptance of the Offer
- Acquirer 1 i.e., Samir Choksi being a promoter of the Target company have acquired 5,75,586 (Five Lakhs Seventy-Five Thousand Five Hundred and Eighty-Six) Equity shares representing 14.76% of the Voting share capital of the Target company from Gaurav Suresh Choksi, Ratna Gaurav Choksi & Minaxi Suresh Choksi also being part of the promoter and promoter group of the Target company by the way inter se transfer of promoter & promoter group among them as per under Regulation 10 (1) (a) (ii) of the SEBI (SAST) Regulations, through market purchase as on date November 12, 2021. Pursuant to above inter se transfer Acquirer 1 now hold 6,62,151 (Six Lakhs Sixty-Two-Six Thousand One Hundred & Fifty-One) Equity share in the Target company and is existing part of promoter & promoter group of the Target company. Acquirers had consummated the underlying transaction of the Share Purchase Agreement. Further, on November 16, 2021, parties to the SPA have consummated the SPA wherein the Sellers have transferred the SPA Shares to the Acquirers as (a) 5829 Equity shares transferred to Acquirer 1; and (b) 5,66,221 Equity shares transferred to Acquirer 2.
- The Sellers (i.e., Manishkumar Sumatlal Mehta, Ninja Securities Private Limited, Banhem Stock Broking Private Limited, Manishkumar Mehta HUF & Kashmiria Manish Mehta) collectively holds share 5,72,050 (Five Lakhs Seventy-Two Thousand & Fifty) Equity shares representing 14.67% of the Voting Share Capital of the Target company. Further, on November 16, 2021, parties to the SPA have consummated the SPA wherein the Sellers have transferred the SPA Shares to the Acquirers as (a) 5829 Equity shares transferred to Acquirer 1; and (b) 5,66,221 Equity shares transferred to Acquirer 2.
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